BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 7TH DAY OF APRIL, 1987

Present:
Hon'ble Justice Shri K.S.Puttaswamy..Vice-Chairman
Hon'ble Shri L.H.A. Rego
..Member(A)

### APPLICATION No.1604/86(F)

C.Kullan, Casual Labourer, National Tuberculosis Institute, Bangalore.

.. Applicant

(Shri R.Madhusudan .. Advocate)

VS

- Administrative Officer, National Tuberculosis Institute, No.8, Bellary Road, Bangalore-3.
- V.Venkateshan,
   Casual Labourer,
   National Tuberculosis
   Institute, No.8,
   Bellary Road, Bangalore-3.

(Shri M.S.Padmarajiah .. Advocate)

This application has come up before the Court today. Hon'ble Justice Shri K.S.Puttaswamy, Vice-Chairman made the following:

## ORDER

In this application made under Section 19 of the Administrative Tribunals Act, 1985, the applicant has challenged the office order No.F.3/17/85/Estt/173 dated 12-8-1985 (Annexure-C) passed by the Administrative Officer, National Tuberculosis Institute, Bangalore. By this order, the applicant, who had been appointed

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as Casual Labourer on daily wage basis stands terminated with effect from 13-8-85AN.

- 2. The applicant has urged that in terminating his services, the principle of 'last come first go' had not been followed contravening Articles 14 and 16 of the Constitution. In their reply, the respondents have denied this assertion of the applicant. Apart from this, the respondents have set out various circumstances justifying the termination of the applicant.
- 3. Shri R.Madhusudan, learned counsel for the applicant, contended that the termination of the services of the applicant without observing the principle of 'last come first go' is violative of Articles 14 and 16 of the Constitution.
- 4. Shri M.S.Padmarajaiah, learned Senior Standing Counse, appearing for the respondents, sought to support the termination of the applicant.
- At no time the applicant had been appointed as a temporary or permanent Government servant of the Institute. He had only been appointed only as a casual labourer on daily wages to meet the emergent requirements of the office. If that is so, the principle of last come first go cannot be properly invoked by him at all. Even otherwise, the respondents have also asserted that in terminating the services



of the applicant, the principle of last come first go had not been violated. We have no reason to disbelieve the same. In this view also, the challenge of the applicant to his termination cannot be interfered with by us.

6. In the light of our above discussion, we hold that this application is liable to be dismissed. We therefore dismiss this application. But in the circumstances of the case, we direct the parties to bear their own costs.

Vice-Chairman

Member(A)

### REGISTERED

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

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Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Dated: 3-7.87

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# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 26th DAY OF JUNE. 1987

Present : Hon'ble Justice Sri K.S. Puttaswamy Vice-Chairman

Hon'ble Sri L.H.A.Rego

Member

#### REVIEW APPLICATION No.87/87

C.Kullan,
Casual Labourer,
National Tuberculosis Institute,
Bangalore.
( Sri M.R.Achar

. Advocate )

Applicant

Vs.

Administrative Officer, National Tuberculosis Institute, No.8, Bellary Road, Bangalore-3.

V. Venkateshan, Casual Labourer, National Tuberculosis Institute, No.8, Bellary Road, Bangalore-3.

Respondents.

This application has come up before the Court today.

Hon'ble Justice Shri K.S.Puttaswamy, Vice-Chairman made the following:

### DRDER

This is an application made by the applicant for review of an order made by us on 7.4.1987, dismissing his application No.1604/86.

The order was dictated in the open court. But the application is made on 18.6.1987 and in making the same there is a delay of 42 days. The applicant has not filed any application for condonation of delay in making the application.

An application for review has to be made within 30 days from the date of order (vide Rule 17 of the Central Administrative(Procedure) Rules, 1986) which has not been done by the applicant. Hence this application is liable to be rejected as barred by time. We, there-

fore. reject this application as barred by time.

VICE-CHAIRMAN , )

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MEMBER (A)(d)

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SECTION OFFICERO)
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ADDITIONAL BENCH BANGALORE